

Punjab Kesari, Delhi

Thursday, 9th May 2019; Page: 9

Width: 16.58 cms; Height: 7.23 cms; a4; ID: 39.2019-05-09.92

मानवाधिकार आयोग का ओडिशा सरकार को नोटिस

भुवनेश्वर, (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ओडिशा सरकार को बुधवार को एक नोटिस जारी किया है। दरअसल यह नोटिस उन खबरों के बाद जारी किया गया है जिसमें यह कहा जा रहा था कि चक्रवात प्रभावित पुरी और खुर्दा जिलों में लोगों तक राहत सामग्री नहीं पहुंची है। आयोग ने इस हालत से निपटने के लिए जल्द कदम उठाने को कहा है। आयोग ने एक विज्ञप्ति में कहा कि एनएचआरसी ने मीडिया में आई उन खबरों का संज्ञान लिया जिसमें कहा गया कि लोगों को कठिनाइयों का सामना करना पड़ रहा है क्योंकि दो जिलों में उन तक राहत सामग्री नहीं पहुंची है।

विज्ञप्ति के अनुसार फोनी से

प्रभावित हजारों लोग सात मई को सड़कों पर आ गए क्योंकि वे कथित तौर पर चार दिनों से खाद्य पदार्थ और पानी के लिए संघर्ष कर रहे थे। इस दौरान उन पर पुलिस ने लाठियां भी चलाईं। आयोग ने ओडिशा के मुख्य सचिव को नोटिस जारी करते हुए लोगों की परेशानियों को दूर करने के लिए तत्काल कदम उठाने को कहा है। क्ष्मि सामव अधिकार

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Width: 34.93 cms; Height: 34.63 cms; a3r; ID: 22.2019-05-09.57

मजदूरों की मौत पर दिल्ली सरकार को आयोग का नोटिस

जनसत्ता ब्यूरो नई दिल्ली, 8 मई।

राजधानी के रोहिणी इलाके में गहरे सेप्टिक टैंक की सफाई करते समय हुई दो मजदूरों की मौत की घटना को राष्ट्रीय मानवाधिकार आयोग ने बेहद गंभीरता से लिया है। आयोग ने इस मामले में दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी किए हैं।

उन्हें छह हफ्ते के भीतर विस्तृत विवरण के साथ सफाई देने को कहा है। मीडिया में आई घटना की खबर का खुद संज्ञान लेते हुए आयोग ने यह कदम उठाया है। यह दुर्घटना मंगलवार को प्रेम नगर के निर्माणाधीन मकान में गैरकानूनी तरीके से बने दस फुट गहरे सेप्टिक टैंक की सफाई के दौरान हुई।

आयोग ने दिल्ली सरकार से पूछा है कि उसने अवैध रूप से सेप्टिक टैंक बनाने और उनकी सफाई के बारे में कोई दिशा निर्देश

नीडिया में आई घटना की खबर का खुद संज्ञान लेते हुए आयोग ने यह कदम उठाया है।

जारी कर रखे हैं या नहीं? अगर कर रखे हैं तो उनका अनुपालन सुनिश्चित क्यों नहीं हुआ? आयोग ने दुर्घटना के वक्त मौके पर जुटे लोगों की असभ्यतापूर्ण हरकत की भी निंदा की है, जो हताहत मजदूरों के बचाव में महज इसलिए नहीं जुटे क्योंकि वे अछूत थे। दुर्घटना का पता एक मजदूर की पत्नी को तब चला, जब उसने मजदूरों को टैंक के भीतर अचेत पाया।

वह देर तक बचाव के लिए चिल्लाती रही, पर कोई नहीं आया। पुलिस को सूचना भी देर से दी गई। मजदूरों के एक जानकार ने रस्सी के सहारे टैंक में उतर कर वहां फंसे मजदूरों को बाहर निकलवाया। जिनमें दीपक और गणेश की मौत हो गई, जबिक, बाकी तीन की हालत गंभीर है।



Times of India, New Delhi

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Width: 16.36 cms; Height: 20.64 cms; a4; ID: 36.2019-05-09.82

Alwar gang rape: 2 more held, SP axed

TIMES NEWS NETWORK

Jaipur/Alwar: Amid sporadic protests across the state, the Rajasthan Police on Wednesday arrested two more accused in the Alwar Dalit woman's gang-rape case, taking the total number of arrests in this connection to four. The cops had on Tuesday arrested one Indraraj Gujjar for rape and one Mukesh Gujjar for uploading the rape videos on social media. The two accused arrested for rape on Wednesday has been identified as Ashok Gujjar and Mahesh Gujjar. Two more alleged rapists are still at large..

The 20-year-old woman was violated by five youths, mostly truck drivers and helpers, when she was going from Thanagazi to Alwar with her husband on April 26. The accused had dragged the couple behind sand dunes off a deserted stretch of the road and raped the woman after beating her and her husband black and blue. The five videotaped the heinous act and later uploaded some of the clips on social media, which went viral on Monday, thereby bringing the crime to light.

Meanwhile, taking suo motu cognizance of media reports on the gang rape, the NHRC has issued notices to the chief secretary and DGP, Rajasthan, calling for a report in the matter within six weeks.

Following massive backlash from the Dalit community, the authorities had on Tuesday removed Alwar SP, Thanagazi SHO from their posts.



Dainik Bhaskar, Delhi

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Width: 24.38 cms; Height: 15.53 cms; a4r; ID: 27.2019-05-09.20

सेप्टिक टैंक में सफाई करते समय 2 मजदूरों की मौत का मामला

मानवाधिकार आयोग ने सीएस को भेजा नोटिस

6 सप्ताह में विस्तार से रिपोर्ट देने का दिया निर्देश

एजेंसी | नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग ने रोहिणी के प्रेमनगर में सेप्टिक टैंक की सफाई करते समय दो सफाईकर्मियों की मौत के मामले का स्वतः संज्ञान लेते हुए दिल्ली के मुख्य सचिव को नोटिस जारी किया है। मंगलवार को हुई इस घटना पर आयोग ने कहा रिपोर्ट के अनुसार इन मजदूरों ने स्पष्ट कहा था कि उन्हें

यह काम नहीं आता। लेकिन मकान मालिक और मिस्त्री ने यह कहते हुए उन पर दबाव बनाया कि यदि वे टैंक में नहीं उतरे तो उनकी 3 दिन की दिहाड़ी काट ली जाएगी। आयोग ने दिल्ली के सीएस और दिल्ली पुलिस आयुक्त को 6 सप्ताह में रिपोर्ट देने को कहा है। आयोग ने दिल्ली सरकार से यह बताने को कहा है कि क्या उसने अवैध निर्माण पर रोक और सेप्टिक टैंक की सफाई के बारे में कोई निर्देश जारी किए हैं। उसका कहना है सावधानी बरत कर दो लोगों की जान बचाई जा सकती थी।

आयोग ने मौजूद लोगों के रवैये की भी आलोचना की

मीडिया रिपोर्ट के अनुसार टैंक में उतरे मजदूरों में से एक की पत्नी दिन में एक बजे खाना लेकर गई थी। उसने देखा की मजदूर टैंक में अचेत पड़े हैं। उसने शोर मचाया लेकिन कोई सहायता के लिए नहीं आया। पुलिस देर में पहुंची। स्थानीय लोगों का कहना है कि जब उन्हें बाहर निकाला गया तो वे सांस ले रहे थे लेकिन किसी ने यह कहते हुए मदद नहीं की कि वे अछूत हैं।



Punjab Kesari, Delhi

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Width: 13.75 cms; Height: 9.64 cms; a4; ID: 39.2019-05-09.147

सेप्टिक टैंक मौत मामले में दिल्ली सरकार व पुलिस आयुक्त को नोटिस

नई दिल्ली, (पंजाब केसरी)ः राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने रोहिणी के प्रेमनगर इलाके में मंगलवार को सैंप्टिक टैंक में डूबने से मारे गये दो लोगों की मौत पर संज्ञान लेकर दिल्ली सरकार के मुख्य सचिव और दिल्ली पुलिस आयुक्त को नोटिस जारी कर छह सप्ताह के भीतर मामले में विस्तृत रिपोर्ट देने के निर्देश दिये हैं। आयोग ने दिल्ली सरकार से यह सचित



इसी सेप्टिक टैंक में हुई थी मौत

करने के लिए भी कहा है कि क्या उसने अनिधकृत निर्माण और सेप्टिक टैंकों की सफाई के लिए कोई दिशा-निर्देश जारी किये थे या नहीं, यदि हां, तो इनका कड़ाई से पालन क्यों नहीं किया जा रहा है? साथ ही आयोग ने दिल्ली सरकार को इस मामले से निपटने के लिए एक विस्तृत कार्ययोजना तैयार कर उसे सूचित करने को भी कहा है।



Width: 20.13 cms; Height: 22.10 cms; a3; ID: 12.2019-05-09.83

2 more held for Alwar gang rape; NHRC notice to state

HT Correspondent

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JAIPUR/ALWAR: Rajasthan Police on Wednesday arrested two more suspects in the Alwar gang-rape case even as the National Human Rights Commission (NHRC) asked the state government to reply within six weeks on its "slow response" in the case.

On April 26, five men waylaid a couple travelling on a motorcycle in Alwar, allegedly gang-raped the woman in front of her husband and beat him up. The police made the first arrest in the case on Tuesday, five days after a first information report (FIR) was registered. The suspect has been identified as Indraj Gurjar.

"Accused Mukesh Gurjar was arrested in Sariska forest, while another accused identified as Ashok Gurjar in Hameerpur area of Bansur block," S Sengathir, inspector general of police (IGP), said on Wednesday. "Two other accused are absconding. Mukesh had shot the video and uploaded it on social media. He has been arrested under the IT Act," added the IGP.

Indraj and Mukesh were pro-

NHRC NOTICE TO STATE
CHIEF SECRETARY DB
GUPTA AND DGP KAPIL
GARG SOUGHT A REPORT
ON 'SLOW RESPONSE'

ON 'SLOW RESPONSE' WITHIN SIX WEEKS

duced in a local court in Alwar on Wednesday. "Mukesh was remanded in police custody till May 13 while Indraj was sent to judicial custody. As his (Indraj's) name was not mentioned in the FIR, he was arrested with his face covered. The identification of Indraj would be done by victim soon," said Jagmohan Sharma, DSP, Alwar rural. Ashok will be produced in court on Thursday.

Senior officers at the police headquarters—DGP Kapil Garg and additional DGP Bhagwan Lal Soni—are supervising the investigation after Alwar superintendent of police Rajiv Pachar and Thanagazi police station SHO Sardar Singh were suspended.

Three other police personnel were also placed under suspension after the victim's family complained that local police did not register a case for days although a plaint was lodged on April 29. An FIR was finally registered on May 2 under the Indian Penal Code and the SC/ST Act.

A police officer, who asked not to be named, said the cops were suspended for their "insensitive and unsympathetic approach" towards the victim as they allegedly asked the victim to come after second phase of Lok Sabha elections—May 6—gets over.

Meanwhile, locals on Wednesday staged a protest against police in Alwar and demanded the arrests of the remaining two accused. The NHRC on Wednesday issued a notice to state chief secretary DB Gupta and DGP Kapil Gargand sought a report in the incident in six weeks. It sought to know why the state government acted so late when the incident took place on April 26.

On Tuesday, minister of state for women and child development department (independent charge) Mamta Bhupesh, and minister of state for labour department Tikaram Jully, met the victim and her family. Bhupesh gave a cheque of ₹4,12,500 to the victim.



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Sewer deaths: NHRC notice to Delhi Chief Secy, Police commissioner

OUR CORRESPONDENT

NATIONAL 42

NEW DELHI: The National Human Rights Commission (NHRC) has taken suo moto cognizance of media reports that two labourers died while three others are battling for life after they entered an unauthorised ten feet deep septic tank at an under-construction house in Prem Nagar in Rohini on the May 7.

According to NHRC, the commission has issued notices to the Chief Secretary, Government of NCT of Delhi and the Commissioner of Police (Delhi) calling for a detailed report in the matter within six weeks.

The Commission has also asked the Delhi Government to inform whether it had issued any guidelines prohibiting unauthorised construction and cleaning of septic tanks and, if so, why its strict compliance was not being ensured.

It has directed the Delhi

Government to chalk out appropriate instructions to deal with the issue and inform.

The Commission has observed that apparently there were multiple reasons which might have caused the death of two persons in the incident.

Had the septic tank not been constructed in an unauthorized manner and had the labourers been not forced to go inside the septic tank without any safety gear/ training, two precious lives could have been saved.

"A large number of people are dying every year in such painful incidents, due to negligence by the authorities. In spite of specific law and guidelines on the subject, such incidents are happening," said NHRC.

The Commission has also condemned as uncivilized the attitude of some people gathered at the place of the incident for not coming to the help of the victims terming them as untouchables.

MAIN ACCUSED ARRESTED

Delhi Police on Wednesday said that they have arrested the house owner Mustafa who with his mason (Rambir) had forced the labourers to go inside the sewage tank. Deputy Commissioner of Police (Rohini) SD Mishra stated that no other casualty was reported in the incident. Police identified the deceased as Ganesh Shah (35) and Deepak (20). The victim has been identified as Bablu (40), Sher Singh (40) and Ranbir Singh (33).

DCP said Mustafa and Rambir (Mason) forced them to go inside the tank after threatening them for not paying their three days wages.

"The compelled labourers went inside the tank and fell unconscious. Rambir also went in the tank when he didn't get any response and fell unconscious too due to poisonous gases," said DCP.



Width: 20.79 cms; Height: 28.41 cms; a3; ID: 12.2019-05-09.10

CJI case: Not part of any conspiracy, says complainant

HARASSMENT CHARGES Former staffer alleges threats to family, says action crucial to restore honour of Supreme Court

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NEW DELHI: The former Supreme Court staffer who levelled sexual harassment charges against Chief Justice of India (CJI) Ranjan Gogoi said in her first interview since her complaint that she is not part of any conspiracy to defame the institution.

"I am not the part of any conspiracy against the Supreme Court. I have great respect for this institution. To protect the honour of the Supreme Court, there should be strict action against any wrongdoing, whether it is corruption or sexual harassment or anything else," the complainant said in an interview conducted through her lawyer and senior advocate Vrinda Grover.

The 36-year-old woman who was, for some time, posted in Chief Justice Gogoi's home office, detailed charges of sexual harassment and persecution in an affidavit that was sent to 22 judges of the apex court on April

'GREAT RESPECT FOR THE COURT'

"I am not part of any conspiracy against the SC. I have great respect for this institution... There should be strict action against any wrongdoing"

"I am hearing many rumours about conspiracy and some other motives which are all false and I am extremely distressed and disturbed..."

"Some people went to the house of my sister who lives in a town in UP. They told her husband that if I continue to speak, my life is in danger"

19. The Court set up a threemember inquiry panel but the complainant walked out of the inquiry proceedings on April 30, saying she had "serious concerns and reservations" about justice being given to her by the committee. On May 6, the committee cleared Gogoi of any wrongdoing.

"The affidavit is the truth of my life and there is no conspiracy," she said, adding, "I am hearing many rumours about conspiracy and some other motives which are all false and I am extremely distressed and disturbed that such allegations are being made. I have nothing to be scared about because I know I am not part of any conspiracy. The rumours, of me being part of a larger conspiracy against the Supreme Court, are totally false."

In the affidavit, the former employee claimed that after she rebuffed Chief Justice Gogoi's advances, she and her family faced consistent persecution that included her termination. "I say that the CJI has misused his position, office and authority and abused his clout and power to influence the police," she said in her affidavit.

In her interview to this paper, the complainant said the intimidation and harassment being

CONTINUED ON P8



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Width: 6.77 cms; Height: 43.52 cms; a3; ID: 12.2019-05-09.10

CJI case: Not part of any conspiracy, says complainant

faced by her family has not stopped and was, in fact, increasing. "A few days ago some people went to the house of my sister who lives in a town in Uttar Pradesh. They told her husband that if I continue to speak, my life is in danger. My sister and her family are extremely frightened and scared by all this. We don't know who these people are and how they got to know where my sister lives. I understand that these are all ways of terrorising me so that I again become quiet."

The woman employee wrote letters to the three-member probe panel, telling them that she was being followed by men on motorbikes and also informed them about this in person, when she appeared before them on April 30, but said: "The Committee told me that I have a large family and my husband and his brother are in police and they can take care of me." Both the husband and his brother have been suspended from the Delhi Police.

The complainant, in March 2019, filed complaints with the National Commission for Women, the National Human Rights Commission and the Lieutenant Governor's office about the harassment but "till date I have not been informed by any of these authorities about what action has been taken on my complaint."

The three-member committee continued with its inquiry after the complainant walked out and submitted its report in a sealed cover. A release put out by the Secretary General said the committee found "no substance" in her allegations of sexual misdemeanour by the CJI.

The complainant has sought a copy of the report. "I do not feel that justice has been done to me in anyway... If I don't have the report my right to justice is blocked," she said.

The former Supreme Court employee said she was traumatized and under a lot of stress.

"Iam constantly tense and living in fear of what more can happen to me. I pray and hope that the harassment and torture stops. I know that I will continue asking for justice for myself and my family."

She did not elaborate on what steps she might take but several options are available to her. She can approach the court challenging her dismissal from service as being malafide and in violation of natural justice, and can also ask for the FIR against her to be quashed.



Hindustan Times, Delhi Thursday, 9th May 2019; Page: 17

Width: 26.92 cms; Height: 39.79 cms; a3; ID: 12.2019-05-09.96

Cyclone Fani-hit Puri to get power only after a month

TRAIL OF DESTRUCTION State govt says power to be restored in Bhubaneswar by Sunday

Debabrata Mohanty

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BHUBANESWAR: Thousands of people in Puri, where Cyclone Fani made landfall on May 3 — and Bhubaneswar remained without power on Wednesday even as the Odisha government gave the assurance that electricity supply in the capital would be normalised by May 12.

Sanjay Singh, secretary of information and public relations department, said by Wednesday evening the power connections of 7,700 of the 3 lakh consumers in Bhubaneswar had been restored. But Puri, ground zero of Cyclone Fani, would get power only after a month, he added.

"Since the electricity infrastructure in Puri has been massively damaged, it will take a long time for restoration. But we are trying to restore power on Grand Road in front of Jagannath Temple by May 12 in view of the preparations for rath yatra," Singh said. Cyclone Fani damaged five towers of 400 KV capacity, 27 towers of 220 KV capacity, four grids of 220 KV capacity and four grids of 132 KV capacity.

Similarly, 5,030 km of 33 KV lines, 38,613 km of 11 KV lines, 11,077 distribution transformers and 79,485 km of LT lines have been damaged.

State power secretary Hemant Sharma said around 500 gangs, having 10 persons in each gang, were working to restore power. An officer is also deputed with every gang. "These gangs have been mobilized from various states. Some gangs have been outsourced from Andhra Pradesh, some from West Bengal and more are on their way to Odisha."

"We are trying to dispatch teams of ITI and Polytechnic students to each house from tomorrow so that they can sort out problems there. These students are undergoing training in tasks done by electricians and plumbers. They will be deployed in Bhubaneswar as well as Puri," said Sharma.

People in villages, however, continued to grow impatient



State power secretary Hemant Sharma said around 500
 10-member teams were working to restore power in areas
 where damage has been extensive

despite the government's assurances. Some took to repairing electricity lines by themselves.

In Kantabada village near Bhubaneswar, more than 100 youths erected poles and rigged up lines that had sagged as their pleas to power officials did not yield any result.

"The pole bearing 11 KV power line to our village had got bent and the lines were sagging. For the last five days, none of the people in our village and adjoining five other villages were able to sleep due to lack of power. Our lives have become hell," said Dilip Martha, president of the Netaji Youth Club of Kantabada village. "We got a man from Central Electricity Supply Utility to help us repair the lines. All the youths in our village chipped in with whatever contribution they could make. Tomorrow we will go to the local junior engineer office to request him to restore power supply," said Martha.

In neighbouring Chandaka village near Bhubaneswar, where a 400 KV structure lay twisted and mangled by Cyclone Fani, officials of Powergrid Corporation of India Ltd (PGCIL) tried hard to erect a 61-metre-tall Emergency Restoration System (ERS) tower to put up a quick transmission line. The PGCIL structure fell on high-tension power lines near it, snapping power supply to Bhub-

aneswar. "The ERS tower can be put up in a couple of days. Had we built a new tower, it would have taken at least three weeks. We plan to make it ready by Thursday evening," said a senior official of PGCIL, requesting anonymity. Around him, labourers with expertise in electrical repairs kept working on the tower wearing safety boots and gloves.

"We started work early in the morning and had a break of just half an hour for lunch before we resumed work," said a labourer from Bengal. On the marshy lands next to the Asian College of Business Management in Bhola village, Sadikul Haq, an electrical contractor who specializes in repair of high tension lines, advised his labourers how to quickly finish repairing a 220 KV tower.

"I normally fast during Ramzan, but this time I have not been able to observe it as there is too much work to do. Yesterday, my workers finished repairing another 220 KV tower. I have been given impossible deadlines. There is no time even to sleep," said Haq. The work of electrical labourers and officials drew praise from chief minister Naveen Patnaik who tweeted video clips of power restoration work. As work on restoration of power supply continued, the

demand for diesel Gensets, kerosene lanterns and candles spiked in Puri and Bhubaneswar.

Bhubaneswar-based diesel Genset dealer Badri Narayan Samantaray said he had sold more Gensets in the last 4 days than he does in a month. "I am unable to meet the demand. People are just buying without even haggling for discount." he said.

In Puritown, candles are being sold at Rs 50-60 a piece due to high demand and shortage of stock. "I have asked my cousin in Bhubaneswar to come with 3-4 packets of candles," said Mantu Kolladu, a fisherman from Betanolia Sahi on Puri sea beach. The price of kerosene lanterns too has doubled. Like power, people continued to do without telecom connectivity even as the government claimed it had asked private telecom operators to improve services. In Puri, Bharti Airtel on Wednesday installed its first Cellon-Wheel mobile tower on Puri Grand Road. The company has positioned 13 such towers in the Puri-Bhubaneswar belt to re-establish connectivity and improve network coverage.

Cell-on-Wheel is a portable mobile cellular site that provides temporary network and wireless coverage to locations where cellular coverage is minimal or compromised.

Mobile service operator Jio will also be sending Cell-on-Wheel towers, said officials.

But people in Bhubaneswar continued to complain about the poor connectivity offered by mobile companies. For the last 3-4 days, hundreds of youths have been milling on flyovers in an attempt to get signal. "I had to check the results of my entrance exam to the National Defence Academy. So I came to Bomikhal flyover. But I have not been able to check so far," said Biplab Sahu, a youth. Meanwhile, the National Human Rights Commission issued a notice to the Odisha government after reports that relief material did not reach people in parts of Puri and Khurdha districts and sought immediate steps address the issue, PTI reported.

Business Standard

Alwar gang-rape case: NHRC issues notice to Rajasthan govt over police inaction

ANI | General News Last Updated at May 9, 2019 02:25 IST

The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of a case where a woman was allegedly gang-raped by five men while her husband was beaten up by a group of five men in Thanagaji area of Alwar district in Rajasthan on April 26.

A video shot by the alleged accused of the gruesome incident, reportedly, went viral on social media.

Reportedly, despite having registered an FIR in the matter, the police did not take any action for four days because of elections on May 6.

The Commission has also observed that the contents of the media reports, if true, amount to the gross violation of the human rights of the victim woman and her husband.

"Accordingly, it has issued notices to the Chief Secretary and the Director General of Police, Rajasthan calling for a report in the matter, within six weeks including action taken against the guilty and relief/ counselling provided to the victim woman," the NHRC said in a release.

"The Commission would also like to know whether provisions of the SC/ST Act, 1995 have been applied in this case for action against the guilty and statutory relief to the victim," it added.

However, state Chief Minister Gehlot yesterday asked DGP Kapil Garg to monitor the probe into the heinous crime. Police have arrested one person so far. As many as 14 teams have been constituted to nab other absconding culprits.

Reportedly, according to the police, the victim and her husband were going from village Lalwadi to Taalvraksh on a bike, when at about five men aged between 20-25 years, stopped them and took the couple to deserted sand dunes.

The husband was allegedly assaulted and tied up while the woman was gang-raped. The culprits, reportedly, also threatened the couple not to report the matter to the police or they will make the video, public.

The accused also demanded money from the couple which was given to them but later, when they again demanded money, the couple reported the matter to the police on May 2.



Alwar gangrape Three arrested state govt takes action against SP SHO

PTI May 08, 2019 22:02 IST

Jaipur/Alwar, May 8 (PTI) Three of the five suspects in the Alwar gangrape case have been arrested while the city SP has been shunted out and an SHO suspended in the wake of the April 26 incident in which police have been accused of delaying action on the pretext of poll preparations.

The husband of the victim claimed that he had approached the SHO of Thanagazi police station and the SP with his complaint but he was asked to wait as they were busy with the elections. He alleged that an FIR was lodged only on May 2.

As the case came into limelight, Inspector General, Jaipur, S Segathir said Wednesday that four people have been arrested and 14 police teams pressed into service to nab the remaining two absconding accused.

Those arrested were identified as Indraraj Gurjar, Ashok and Mukesh, he said, adding that Mukesh had also recorded the crime and uploaded the video on social media.

On Tuesday night, the Rajasthan government removed Alwar SP Rajiv Pachar and put him under the Awaiting Posting Order status, citing administrative reasons. SHO of the Thanagazi police station Sardar Singh was also suspended and four policemen were taken off active duty.

The state government has released an interim relief of Rs 4.12 lakh for the victim as per the SC/ST (Prevention of Atrocities) Act, 1989. Meanwhile, locals took out a protest march in Thanagazi town demanding arrest of all the accused. Protests were also held in Dausa, Jaipur and Churu demanding death penalty for the culprits.

On April 26, the accused stopped the couple's motorcycle on Thanagaji-Alwar road and beat the husband. They stripped the couple and raped the woman in front of her husband. One of accused also shot a video.

The victim's husband alleged that the police officers did not pay heed to his request for action against the culprits.

"The incident occurred on April 26. This all happened for nearly three hours. Initially we kept quiet, but when the accused called me demanding money for not circulating the video, I went to the SP office and gave him a complaint.

"He sent me to the SHO of Thanagaji police station where the SHO received the complaint but the FIR was not lodged," the victim's husband told PTI.

He claimed that the SHO took him to the scene of the crime on the same day and later asked him to go.

"Next day, I called the SHO but he said that policemen were busy in election. When I called the SP, he also gave the same response. I was asked to wait till elections are over. The FIR was lodged on May 2," he said.

Narrating the ordeal, he said, "One of the accused called me and demanded money on April 30. He said that the video will be circulated on WhatsApp if I did not give them money. My younger brother told about this to the SP but nothing happened and on May 4, the video was circulated".

"We suffered unexplainable nightmare on April 26. When the video was circulated among locals, our dignity was completely lost and when I told this to the police, their reaction was also disappointing," he said.

The victim has also claimed that he had given the phone numbers of the accused to the police but they delayed taking action.

When the matter was highlighted on Tuesday, the Congress government faced severe criticism from opposition BJP and others.

Police said Gurjar and Kailash were arrested till Tuesday night and Mukesh was placed under arrest on Wednesday.

Meanwhile, the National Human Rights Commission (NHRC) issued a notice to the state government on Wednesday seeking a report in the matter within six week.

Taking cognisance of media reports, the NHRC issued the notice to the chief secretary and the DGP.

The Opposition BJP has accused the government of deliberately hiding the case for political reasons during elections, a charge which the ruling Congress has rejected and said that stern action against the accused will be taken.

"This is a very serious and shameful incident. The government kept it hidden due to political reasons during elections. The party will be holding a demonstration at all the district headquarters on Thursday," state BJP president Madan Lal Saini said.

BJP's Rajya Sabha MP Kirori Lal Meena demanded resignation of the chief minister and also a CBI inquiry into the matter.

Deputy Chief Minister Sachin Pilot said that stern action against the culprits will be take and the matter should not be politicised.

Elections were held to 25 Lok Sabha seats in Rajasthan in two rounds on April 29 and May 6.

Mirrornows.com

Alwar police arrest four gang-rape accused as Minister demands CM's resignation over alleged police inaction

Updated May 09, 2019 | 00:29 IST | Mirror Now Digital

Acting on the complaint of a woman who claimed that she was gang-raped by five men in front of her husband, Alwar police have arrested four out of five accused men.

Alwar: Police in Alwar district of Rajasthan have arrested four out of five men who allegedly gang-raped a woman in front of her husband in April of this year. Protests erupted in the district after locals alleged that the police were trying to shield the accused, who hail from influential local families. The incident took place on April 26 but the complainants claimed that the accused tried to force them into silence by threatening to release pictures and videos of the heinous crime on social media. Deputy superintendent of police (DSP) of Alwar, Jagmohan Sharma confirmed that police have arrested four accused in the case. He also said that the woman's statement has been recorded and an operation is underway to nab the remaining accused. Sharma's statement comes a day after deputy general of police (DGP) Kapil Garg told media personnel on Tuesday that 14 teams have been formed to nab the accused and investigate the matter in extensive detail.

In their complaint, the couple had said that they were waylaid by five local boys when they were returning home on their motorcycle. The accused assaulted the husband and sexually assaulted the wife after dragging her to a dirt track on the side of the road. They shot the entire crime on their cell phones and threatened to release the clips on social media if we were to approach the police, added the couple.

As per earlier reports, the incident took place near Thanagazi bypass on April 26. A senior official also revealed that the case against the accused has been registered under sections 147, 149, 323, 341, 354B, 376(D) and 506 of the Indian Penal Code (IPC) and relevant sections of the Scheduled Castes/Scheduled Tribes (SC/ST) Act. More details in this regard are awaited.

The case also sparked a political exchange when Union Minister and Bharatiya Janata Party (BJP) leader Prakash Javadekar on Wednesday demanded the Rajasthan Chief Minister's resignation over alleged police inaction in this case. Javadekar's statement came a whole day after CM Ashok Gehlot told media personnel that he is personally looking into the matter which is being investigated by the DIG himself. The National Human Rights Commission (NHRC) has also issued a notice to the government of Rajasthan, seeking inquiry into alleged police inaction. However, the state is yet to respond to the grave allegations levelled against the police department and other senior officials.



2 more held for Alwar gang rape; NHRC notice to state

Rajasthan Police on Wednesday arrested two more suspects in the Alwar gang-rape case even as the National Human Rights Commission (NHRC) asked the state government to reply within six weeks on its "slow response" in the case.

May 09, 2019

Rajasthan Police on Wednesday arrested two more suspects in the Alwar gang-rape case even as the National Human Rights Commission (NHRC) asked the state government to reply within six weeks on its "slow response" in the case.

On April 26, five men waylaid a couple travelling on a motorcycle in Alwar, allegedly gang-raped the woman in front of her husband and beat him up. The police made the first arrest in the case on Tuesday, five days after a first information report (FIR) was registered. The suspect has been identified as Indraj Gurjar.

"Accused Mukesh Gurjar was arrested in Sariska forest, while another accused identified as Ashok Gurjar in Hameerpur area of Bansur block," S Sengathir, inspector general of police (IGP), said on Wednesday. "Two other accused are absconding. Mukesh had shot the video and uploaded it on social media. He has been arrested under the IT Act," added the IGP.

Indraj and Mukesh were produced in a local court in Alwar on Wednesday. "Mukesh was remanded in police custody till May 13 while Indraj was sent to judicial custody. As his (Indraj's) name was not mentioned in the FIR, he was arrested with his face covered. The identification of Indraj would be done by victim soon," said Jagmohan Sharma, DSP, Alwar rural. Ashok will be produced in court on Thursday.

Senior officers at the police headquarters — DGP Kapil Garg and additional DGP Bhagwan Lal Soni — are supervising the investigation after Alwar superintendent of police Rajiv Pachar and Thanagazi police station SHO Sardar Singh were suspended.

Three other police personnel were also placed under suspension after the victim's family complained that local police did not register a case for days although a plaint was lodged on April 29. An FIR was finally registered on May 2 under the Indian Penal Code and the SC/ST Act.

A police officer, who asked not to be named, said the cops were suspended for their "insensitive and unsympathetic approach" towards the victim as they allegedly asked the victim to come after second phase of Lok Sabha elections — May 6 — gets over.

Meanwhile, locals on Wednesday staged a protest against police in Alwar and demanded the arrests of the remaining two accused. The NHRC on Wednesday issued a notice to state chief secretary DB Gupta and DGP Kapil Garg and sought a report in the incident in six weeks. It sought to know why the state government acted so late when the incident took place on April 26.

On Tuesday, minister of state for women and child development department (independent charge) Mamta Bhupesh, and minister of state for labour department Tikaram Jully, met the victim and her family. Bhupesh gave a cheque of ₹4,12,500 to the victim.



Alwar gang rape: Four of five accused arrested; police officers face action for dereliction of duty

May 09, 2019 10:17:11 IST

Jaipur/Alwar: Four of the five suspects in the Alwar gang-rape case have been arrested while the city SP has been shunted out and an SHO suspended in the wake of the April 26 incident in which police have been accused of delaying action on the pretext of poll preparations.

The husband of the victim claimed that he had approached the Thanagazi police station SHO and the SP with his complaint, but he was asked to wait as they were busy with the elections. He alleged that an FIR was lodged only on 2 May.

As the case came into light, Jaipur Inspector General S Segathir said Wednesday four people have been arrested and 14 police teams pressed into service to nab the remaining accused.

Those arrested were identified as Indraraj Gurjar, Ashok and Mukesh and Mahesh Gurjar, the officer said, adding that Mukesh had also recorded the crime and uploaded the video on social media.

Mahesh Gurjar was arrested on Wednesday night, the police said.

On Tuesday night, the Rajasthan government removed Alwar Superintendent of Police Rajiv Pachar and put him under the Awaiting Posting Order status, citing administrative reasons.

SHO of the Thanagazi police station Sardar Singh was also suspended and four policemen were taken off active duty.

The state government has released an interim relief of Rs 4.12 lakh for the victim as per the SC/ST (Prevention of Atrocities) Act, 1989.

Meanwhile, locals took out a protest march in Thanagazi town demanding arrest of all the accused. Protests were also held in Dausa, Jaipur and Churu demanding death penalty for the culprits.

On 26 April, the accused stopped the couple's motorcycle on Thanagaji-Alwar road and beat the husband. They stripped the couple and raped the woman in front of her husband. One of accused also shot a video.

The victim's husband alleged that the police officers did not pay heed to his request for action against the culprits.

"The incident occurred on 26 April. This all happened for nearly three hours. Initially we kept quiet, but when the accused called me demanding money for not circulating the video, I went to the SP office and gave him a complaint.

"He sent me to the SHO of Thanagaji police station where the SHO received the complaint but the FIR was not lodged," the victim's husband told *PTI*.

He claimed that the SHO took him to the scene of the crime on the same day and later asked him to go.

"Next day, I called the SHO but he said that policemen were busy in election. When I called the SP, he also gave the same response. I was asked to wait till elections are over. The FIR was lodged on May 2," he said.

Narrating the ordeal, he said, "One of the accused called me and demanded money on 30 April. He said that the video will be circulated on WhatsApp if I did not give them money. My younger brother told about this to the SP but nothing happened and on May 4, the video was circulated".

"We suffered unexplainable nightmare on 26 April. When the video was circulated among locals, our dignity was completely lost and when I told this to the police, their reaction was also disappointing," he said.

The victim has also claimed that he had given the phone numbers of the accused to the police but they delayed taking action. When the matter was highlighted on Tuesday, the Congress government faced severe criticism from opposition BJP and others.

Police said Gurjar and Kailash were arrested till Tuesday night and Mukesh was placed under arrest on Wednesday. Meanwhile, the National Human Rights Commission (NHRC) issued a notice to the state government on Wednesday seeking a report in the matter within six week.

Taking cognisance of media reports, the NHRC issued the notice to the chief secretary and the DGP.

The Opposition BJP has accused the government of deliberately hiding the case for political reasons during elections, a charge which the ruling Congress has rejected and said that stern action against the accused will be taken.

"This is a very serious and shameful incident. The government kept it hidden due to political reasons during elections. The party will be holding a demonstration at all the district headquarters on Thursday," state BJP president Madan Lal Saini said.

BJP's Rajya Sabha MP Kirori Lal Meena demanded resignation of the chief minister and also a CBI inquiry into the matter.

Deputy Chief Minister Sachin Pilot said that stern action against the culprits will be taken and the matter should not be politicised. Elections were held to 25 Lok Sabha seats in Rajasthan in two rounds on 29 April and 6 May.

Business Standard

NHRC issues notice to Odisha govt over relief material not reaching cyclone-affected areas

ANI | General News Last Updated at May 8, 2019 23:51 IST

Taking 'suo moto' cognizance of media reports, the National Human Rights Commission (NHRC) on Wednesday issued a notice to Odisha government, directing it to ensure adequate food and water supplies to affected people in the cyclone-hit state.

"NHRC has taken suo moto cognizance of a media report that people are facing hardship are agitated that the cyclone the relief material is not reaching them in some parts of Puri and Khurdha districts of Odisha," the notice read.

The Commission stated that "thousands of cyclone affected people are struggling to get food and water came out after four days on streets on May 7. The police reportedly resorted to lathi charge to disperse the protesters".

The NHRC in its notice asked the Chief Secretary, Odisha Government to "look into the contents of the news report and take immediate steps to redress the grievance of the general public".

"According to the media reports, carried on May 8 the residents were also angry against government's move to provide additional 50 Kgs rice and Rs. 2,000/- only to the family members which are covered by the Food Safety Programme in Puri and Khurdha districts," NHRC notice read.

"The State Government has reportedly claimed that cooked food is being provided to the people who are staying in the different buildings being used as Shelter Homes and community kitchens have also been opened at most of the slum areas but as mentioned in the news report, hundreds of residents of Binova Nagar slum area staged a protest and blocked vehicles on the roads," it said.

The NHRC has asked the Chief Secretary to submit his response within six weeks.

Nearly 6 lakh houses were damaged after the 'extremely severe cyclonic storm' Fani hit Odisha coast in Puri district on May 3. At least 37 people lost their lives and around 1.48 crore people were affected due to cyclone 'Fani', the state government informed on Tuesday.



NHRC Notice To Odisha Govt, Asks Immediate Steps To Ensure Relief Supplies To Cyclone-Hit People

Edited By Odishatv Bureau | By PTI Last updated May 8, 2019 - 23:03:50

Bhubaneswar: The NHRC issued a notice to Odisha government Wednesday after reports said relief material did not reach people in parts of cyclone-hit Puri and Khurda districts, and sought immediate steps to address the issue.

The National Human Rights Commission has taken suo motu cognisance of media reports that people were facing hardships and were agitated as relief material did not reach them in parts of the two districts, a NHRC release said.

Thousands of Cyclone Fani-affected people came out on streets on May 7, after reportedly struggling for food and water for four days and were lathicharged by police, it said.

The Commission said it understands the state administration, in collaboration with central agencies and NGOs, is trying to cope up with the situation but there seems to be necessity to identify areas that need immediate relief and rehabilitation.

The NHRC has issued a notice to Odisha chief secretary to take immediate steps to address the issues of the general public. The chief secretary is expected to submit his response to the NHRC within six weeks, the release said.

According to media reports published Wednesday, the residents were angry with the government's move to provide additional 50 kg rice and Rs 2,000 to only those covered by the Food Safety Programme in Puri and Khurda districts, it said.

The people have reportedly questioned whether the cyclone has not affected those who do not have ration cards?

The news reports say many NGOs, including the UK-based "Khalsa", are distributing food to the affected people.

The state government has claimed cooked food is being provided to people staying in shelter homes and community kitchens have been opened in slum areas.

But the news reports say hundreds of residents of Binoba Nagar slum area in Puri staged a protest and blocked roads, alleging government apathy.

Nearly 30 women picketed the main gate of the district collector office, stating that relief material has not reached their colony Jagannath Basti, only 4km from the collector's office.



NHRC issues notice to Odisha over cyclone FANI relief

May 8, 2019 Odisha Sun Times Bureau

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that relief materials are not reaching some parts of Puri and Khordha districts of Odisha, which have been ravaged by cyclonic storm FANI.

Accordingly, it has issued a notice to Odisha Chief Secretary Aditya Prasad Padhi to look into the contents of the news report and take immediate steps to redress the grievance of the public. The commission has sought response from the official within six weeks.

As per the news report, thousands of cyclone affected people of Binova Nagar slum area hit streets and protested non-availability of food and water in their area on May 7, four days after FANI hit Odisha coast. Police reportedly resorted to lathi charge to disperse the protesters.

They also opposed government's move to provide additional 50 kgs of rice and Rs 2,000 only to the families which are covered by the "Food Safety Programme" in Puri and Khordha districts, the news report said.

Odisha Government has claimed that cooked food is being provided to the people who are staying in different buildings being used as Shelter Homes and community kitchens have also been opened at most of the slum areas.



NHRC Serves Notice to Delhi Officials After 2 Labourers Died Cleaning Unauthorised Septic Tank

The NHRC has issued notices to the chief secretary of the Delhi government and the Commissioner of Delhi Police and has sought a detailed report within six weeks.

News18.com **Updated:**May 8, 2019, 10:54 PM IST

New Delhi: The National Human Rights Commission (NHRC) on Wednesday took suo motu cognizance of media reports that two labourers had died and three are battling for life after they entered an unauthorised septic tank at an under-construction house in Rohini a day earlier.

The labourers had initially refused to clean the tank as they were not trained, but the house owner and the mason forced them to do it on the ground their wages for three days would be deducted.

The NHRC has issued notices to the chief secretary of the Delhi government and the Commissioner of Delhi Police and has sought a detailed report within six weeks. The panel has also asked the Delhi government to inform whether it had issued any guidelines prohibiting unauthorised construction and cleaning of septic tanks and, if so, why its strict compliance was not being ensured. It has directed the government to chalk out appropriate instructions to deal with the issue and inform the panel.

The NHRC observed that multiple reasons could have led to the deaths of the two labourers. Had the septic tank not been constructed in an unauthorised manner and had the labourers not been forced to go inside without any safety gear or training, they could have been saved, it said.

The five men who entered the tank were rushed to a hospital after they fainted. Deepak Lambu (30) and Ganesh Saha (35) were declared dead on arrival. Rambir (33), Sher Singh (40) and Babloo (40) are under treatment, but the latter's condition remains critical.

A case was registered and a probe is underway. A crime and forensics team had also visited the incident spot.



Sewer deaths: NHRC notice to Delhi Chief Secy, Police commissioner

8 May 2019

New Delhi: The National Human Rights Commission (NHRC) has taken suo moto cognizance of media reports that two labourers died while three others are battling for life after they entered an unauthorised ten feet deep septic tank at an underconstruction house in Prem Nagar in Rohini on the May 7. According to NHRC, the commission has issued notices to the Chief Secretary, Government of NCT of Delhi and the Commissioner of Police (Delhi) calling for a detailed report in the matter within six weeks.

The Commission has also asked the Delhi Government to inform whether it had issued any guidelines prohibiting unauthorised construction and cleaning of septic tanks and, if so, why its strict compliance was not being ensured. It has directed the Delhi Government to chalk out appropriate instructions to deal with the issue and inform. The Commission has observed that apparently there were multiple reasons which might have caused the death of two persons in the incident.

Had the septic tank not been constructed in an unauthorized manner and had the labourers been not forced to go inside the septic tank without any safety gear/ training, two precious lives could have been saved. "A large number of people are dying every year in such painful incidents, due to negligence by the authorities. In spite of specific law and guidelines on the subject, such incidents are happening," said NHRC. The Commission has also condemned as uncivilized the attitude of some people gathered at the place of the incident for not coming to the help of the victims terming them as untouchables. Main accused arrested Delhi Police on Wednesday said that they have arrested the house owner Mustafa who with his mason (Rambir) had forced the labourers to go inside the sewage tank. Deputy Commissioner of Police (Rohini) SD Mishra stated that no other casualty was reported in the incident. Police identified the deceased as Ganesh Shah (35) and Deepak (20). The victim has been identified as Bablu (40), Sher Singh (40) and Ranbir Singh (33). DCP said Mustafa and Rambir (Mason) forced them to go inside the tank after threatening them for not paying their three days wages. "The compelled labourers went inside the tank and fell unconscious. Rambir also went in the tank when he didn't get any response and fell unconscious too due to poisonous gases," said DCP.